

## **Court-II**

### **Before the Appellate Tribunal for Electricity (Appellate Jurisdiction)**

**Appeal No. 259 of 2014 & IA Nos. 424 of 2014, 446 of 2014 and 93 of  
2015**

**Dated : 11<sup>th</sup> March, 2015**

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member  
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

#### **In the matter of:**

**RattanIndia Power Ltd. .... Appellant(s)  
Versus  
Maharashtra Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for the Appellant (s) : Mr. Anurag Sharma for Mr. Sanjay  
Sen, Sr. Advocate  
Counsel for the Respondent (s) : Ms Ramni Taneja for Resp.No.1,  
MSEDCL  
Mr. Buddy A. Ranganadhan and  
Mr.D.V. Raghu Vamsy

### **ORDER**

The Appeal No. 259 of 2014 is taken up for hearing. Mr. Anurag Sharma, advocate for the appellant and Mr. Buddy A. Ranganadhan for respondent No.1, State Commission and Ms.Ramni Taneja for respondent No.2 are present.

It has been pointed out by the learned counsel for the appellant that an application being IA No. 93 of 2015 seeking permission to withdraw the appeal, in appeal No. 259 of 2014, has already been moved. It has been mentioned in the application that the appellant company has reached an understanding with the respondent No.2, namely MSEDCL / distribution

licensee, the appellant wants to with draw the present appeal. There is no objection from the side of the respondents in allowing withdrawal of the said appeal. Accordingly, the application being IA No. 93 of 2015 seeking permission to withdraw the appeal No. 259 of 2014 is hereby allowed and the ***appeal No. 259 of 2014 is withdrawn***. No order as to cost.

**( T. Munikrishnaiah )**  
**Technical Member**

**( Justice Surendra Kumar )**  
**Judicial Member**

*sh/jps*